

[Mr. Chairman]

Bill? The hon. Minister has to reply and then the mover has also to reply to this. How much time more does the House want to give to this Bill— not to-day—for the next time?

SEVERAL HON. MEMBERS. Another half-an-hour.

SHRI K. LAKKAPPA: Please do not take away my time.

SHRI R. L. KUREEL (Mohanlal-ganj): One hour may be given next time.

PROF. P. G. MAVALANKAR: You said that initially there were only two members who had given their names.

SHRIMATI PARVATHI KRISHNAN: You have indicated to us that you have got two more names. And then the Minister has to reply. The mover has also reply. Two hours only were allotted for this Bill. In this way you go on adding the names in the list as and when the Members give their names. I say that there should be not more than half-an-hour's time given to this bill.

MR CHAIRMAN: Is it the pleasure of the House that the time should be extended by half-an-hour?

SEVERAL HON MEMBERS: Yes, yes.

PROF. P. G. MAVALANKAR: No more names should be added to the list.

MR. CHAIRMAN: Mr Mahi Lal, you may finish your speech next time. Next time the hon. Minister and the mover only will reply. Now, the Speaker has permitted Shri Saugata Roy to introduce his Bill Mr Saugata Roy.

17.28 hrs.

COMPANIES (AMENDMENT) BILL*

(Substitution of Sections 275, 276, etc.)

SHRI SAUGATA ROY (Barrack-

pore): Sir, I move for leave to introduce a Bill further to amend the Companies Act, 1956.

MR CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956"

The motion was adopted.

SHRI SAUGATA ROY: Sir, I introduce the Bill.

MR CHAIRMAN: Mr Ram Jethmalani. Mr Speaker has permitted him.

EMERGENCY COURTS BILL

SHRI RAM JETHMALANI (Bombay-North West): I move for leave to withdraw the Bill to provide for establishment of Emergency Courts for the trial of a certain class of offences.

SHRI K. LAKKAPPA (Tumkur): Sir, it is dangerous to do so. You black-mailed this Parliament. Now he is withdrawing the Bill on establishment of Emergency Courts. I charge you have conspired and showed vindictiveness for the establishment of special court and have blackmailed the Parliament by now withdrawing your Bill.

MR CHAIRMAN: The question is:

"That leave be granted to Shri Ram Jethmalani to withdraw the Bill to provide for establishment of Emergency Courts for the trial of a certain class of offences".

The motion was adopted.

SHRI RAM JETHMALANI: I withdraw the Bill.